

constitute the major source of power in the State, restrictions on supply to major power intensive industries including Rourkela Steel Plant, have been in operation since last November. Following some improvement in the storage in Hirakud reservoir, power supply to Rourkela has been increased from the last week of July. Peak hour restrictions on an agreed pattern have been operative on the Bhilai Steel Plant in Madhya Pradesh due to overall inadequacy of generating capacity. Power supply from D.V.C. to steel plants showed an increase of 40.9% in 1981-82 over 1980-81 and in the period January-June 1982, average monthly supply to the steel plants has been 141.5 million units as against 126.1 million units during the corresponding period last year.

With the stabilisation of the recently commissioned 4th Unit (210 MW) of Dargapur Power Station of DVC, power supply to steel industry is expected to improve. In Madhya Pradesh, two new units of 210 MW each are to be commissioned during the year. In Orissa, the position will depend mainly on the monsoons. However, as in the past, effort will be made to provide assistance from neighbouring systems to be extent possible.

#### Coal Mines Protection Force

\*355. SHRI CHITTA BASU: Will the Minister of ENERGY be pleased to state:

(a) whether the Coal Mine Officers' Association of India has recently demanded the establishment of a separate Coal Mines Protection Force on the pattern of the Railway Protection Force to deal with the increasing lawlessness in the mines areas; and

(b) if so, the reaction of Government thereto?

THE MINISTER OF ENERGY (SHRI A. B. A. GHANI KHAN CHOUDHURY): (a) and (b). No, Sir. However, the Coal Mines Officers' Association of India had requested, in December, 1981, that Colliery Protection Force drawn from C&P or Military Police should be inducted in BCCL instead of CISF with Police powers for apprehending the culprits/trouble makers. Since law and order is a State subject, it is not possible to have a Central force vested with Police powers in regard to search, arrest, investigation, etc.

#### बिजली के गलत बिल

\*356. श्री रामविलास पासवान: क्या ऊर्जा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का ध्यान दिनांक 25 जून, 1982 के "सान्ध्य टाइम्स" में प्रकाशित "बिजली के बिल गलत क्यों आते हैं" (बिजली के गलत बिल क्यों भेजे जाते हैं) शीर्षक समाचार की ओर दिलाया गया है ;

(ख) क्या इस संबंध में कुछ संसद सदस्यों ने शिकायत की है ; और

(ग) यदि हां, तो इस संबंध में सरकार द्वारा क्या कार्यवाही की गई है ?

ऊर्जा मंत्री श्री ए० बी० ए० गनी खान चौधरी) : (क) और (ख) जी, हां ।

(ग) निम्नलिखित कदम उठाये जा रहे हैं :—

(1) कार्यभार के मानदण्डों के सम्बन्ध में डेसू के कर्मचारियों की यूनियन के साथ बातचीत की जा रही है तथा शीघ्र ही तय कर लिए जाएंगे ।

- (2) डेसू द्वारा प्राप्त की गई शिकायतों को दूर करने की कार्यवाही की जाती है तथा जहां आवश्यक समझा जाता है, सहायता प्रदान की जाती है।
- (3) बिल बनाने तथा रकम जमा करने की प्रणालियों को और सुव्यवस्थित बनाया जा रहा है।

### World Bank Conditions for Assistance to Power Projects

\*357. SHRI B. V. DESAI: Will the Minister of ENERGY be pleased to state :

(a) whether India has opposed the latest condition imposed by the World Bank pertaining to at least 20 per cent contribution to be made by the State Electricity Boards for the Bank-assisted power projects ;

(b) if so, whether it is also a fact that a detailed report of the various aspects of the power sectors was submitted to the Bank by the Indian Government ;

(c) if so, what are the conditions that are imposed by the World Bank and what is the main objection India has placed them ; and

(d) whether Union Government have finally not agreed to the conditions imposed by world Bank ?

THE MINISTER OF ENERGY (SHRI A. B. A. GHANI KHAN CHOUDHURY) : (a) to (d). Loans from the World Bank for the power sector are negotiated on a project-to-project basis and there are no general stipulations laid down by the Bank for all projects assisted by them. In the case of Rural Electrification-III credit negotiated recently with the Bank, it has been agreed by

Government of India that in order to be eligible for participation in the credit, the State Electricity Boards concerned will generate internal cash resources to the extent of at least 20% of the annual average capital expenditure of the Board commencing from 1983-84. In the case of four State Electricity Boards, however, this is to be achieved over a longer time frame.

### Stealing of Cylinders by Employees of Gas Agencies

\*358. SHRI GHUFRAN AZAM: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether it is a fact that large number of gas agency employees are involved in stealing cylinders and selling them in the black market ;

(b) if so, full details of those gas agencies which are involved in such complaints ; and

(c) what action has been contemplated against such agencies ?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. SHIV SHANKAR) : (a) to (c). The cooking gas (LPG) distributors of oil companies are accountable for every LPG cylinder entrusted to them for distribution and any loss detected (including due to thefts) during the regular stocks checks and audits carried out at their premises by the staff of oil companies is debited to their account at rates of recovery specified from time to time. In respect to theft of cylinders reported by the distributors based on results of Police investigations, action including the termination of distributorship is taken against the LPG dealer by the oil companies, or against their staff by the distributors, as the case may be. Details of specific cases involving the employees of distributors in theft